Office Memorandum

Subject: Weekly Report in respect of important developments in CBIC for the week – 17.09.18 to 21.09.18 reg.

Based on the inputs received from various sections, following is the compilation of the important developments for the week – 17.09.18 to 21.09.18.

1. Legislative Changes:-
   - Notification No. 62/2018-Cus dated 17-09-2018 issued to further amend the third proviso to the Notification. No. 50/2017-Customs, dated the 30th June, 2017 and to delay implementation of the retaliatory duties till 2nd Nov 2018.
   - Notification No. 63/2018-Cus dated 18.09.2018 issued to amend Customs Exemption Notifications No. 24/2015-Customs dated 08.04.2015 to align it with amendment in Foreign Trade Policy.
   - Notification No. 23/2018-Central Tax (Rate) dated 20.09.2018 issued to insert explanation in an entry in Notification No. 12/2017-Central Tax (Rate) by exercising powers conferred under Section 11(3) of CGST Act, 2017.
   - Notification No. 24/2018-Integrated Tax (Rate) dated 20.09.2018 issued to insert explanation in an entry in Notification No. 9/2017-Integrated Tax (Rate) by exercising powers conferred under Section 6(3) of IGST Act, 2017.
   - Notification No. 23/2018-Union Territory Tax (Rate) dated 20.09.2018 issued to insert explanation in an entry in Notification No. 12/2017-Union Territory Tax (Rate) by exercising powers conferred under Section 8(3) of UTGST Act, 2017.

2. Any Circular:-
   - Circular No. 33/2018-CusIV (N.T.) dated 19.09.2018 issued for sanction of pending IGST refund claims where the records have not been transmitted from the GSTN to DG (Systems).

(Hemambika R. Priya)
Commissioner (Coordination)

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